

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 321

IA-6281/2023, IA-3603/2021, IA-822/2022, IA-823/2022, IA-5708/2023,
IA-5454/2023

IN

IB-1006(ND)/2019

IN THE MATTER OF:

Mr. Devendra Kumar Shrma Petitioner/Applicant

Vs.

M/s. JBB-Evereset Buildtech Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nikhil Singhvi, Mr. Mohit Seth, Mr. Bilal Ikram,
Adv.
For the SRA : Mr. Kunal Godhwani, Adv.
For the Respondent : Mr. Amit Negi, Adv., Mr. Satish chabbra
Mr./Ms. K K Mishra, Mr. Sahil Nagpal, Ms. Nikita
Rana, Adv. For R-5, Mr. Akshay Sharma, Adv. For
R-1 in IA-3603/2021

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **16.05.2024.**

-Sd-
(COURT OFFICER)